

2.12.96

Hon - Mr. Justice B.C. Saksena, V.C.
Hon - Mr. S. Das Gupta, A.M.

We have heard the learned Counsel for the applicant on misc application No. 1097/96. Earlier an application for restoration of the OA had been filed, since none appeared to press the application the restoration application was dismissed for default on 4.4.96. The learned Counsel for the applicant is unable to indicate how a second application would be maintainable. M.A 1097/96 is therefore rejected as not maintainable.

(hw)

W.C.
A.M.

Boh
V.C.